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Title: Regarding the issue of irregularities in awarding contract without proper tender process in the Dhamra LNG Terminal to private group.

**SUSHRI MAHUA MOITRA (KRISHNANAGAR):** Mr. Speaker, Sir, I thank you for allowing me to raise a matter of urgent public importance relating to the question of irregularities in the Dhamra LNG Terminal. IOC constructed its own terminal in Ennore at a cost of Rs. 5,150 crore with a capacity of 5 MMBTU. Then, IOC and GAIL have entered into a 20-year User Pay Contract with a private group for the LNG Terminal in Dhamra for Rs. 46,500 crore. This was done without following a tender process. When I asked a question to the hon. Minister, in reply to my question, he said that this was done as a result of a long commercial negotiation, basically admitting that there was no tender process. Given that this will lead to higher prices for consumers in West Bengal, Bihar and Jharkhand and also that this will supply gas to two subsidised fertilizer plants, I think, this matter is of urgent importance which needs to be investigated.